

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 139 of 2020

In the matter of:

Deepak Miglani & Anr.

....Appellants

Vs.

Seikom Infracom Pvt. Ltd. & Ors.

....Respondents

Present

For Appellants: Mr. Sonal Anand, Advocate.

For Respondents: None.

ORDER
(Virtual Mode)

07.04.2021: Today, when the case was called out Learned Counsel for the Appellant Shri Sonal Anand inform this Court that there is a possibility of settlement between the Parties and the process of settling the matter through outside of the Court is going on and prayed for some time to file the Terms of Settlement.

Learned Counsels for the Appellants are directed to jointly file an Application in regard to the Terms of Settlement, within two weeks.

List this matter for '**Hearing**' on **11th May, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

Sim/nn